

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**APPEAL No. 91 of 2012 &**  
**I.A. No. 186 of 2012**

**Dated: 20<sup>th</sup> July, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Sai Regency Power Corporation Pvt. Ltd. ... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission ...Respondent(s)**  
**& Ors.**

Counsel for the Appellant(s): Mr. Sanjay Sen,  
Ms. Shikha Ohri  
Mr. Anurag Sharma

Counsel for the Respondent(s): Mr. S. Vallinayagam for R.2  
Mr. G. Umapathy  
Mr. S. Ramasubramanian for R.1

**ORDER**

The learned counsel for the Appellant seeks some more time for filing Rejoinder. Accordingly, he is directed to file the same on or before 23.07.2012 after serving copy on the other side.

Post the matter on **30.07.2012.**

**( Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/sm**